

7.6.90 None for the applicant.
(25) Mr TA Rajan Proxy Counsel for respondents.

Neither the applicant nor the learned counsel is appearing in this case on a number of occasions.

Shri Gopalakrishna Pillai undertakes to inform Sh Raghava Kurup about this case.

List for further directions on 21.6.90.



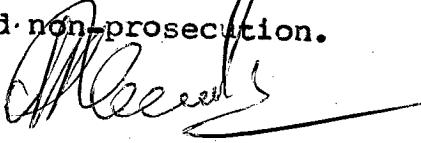
7.6.90

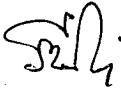
21.6.90 SPM & AVH

~~Shri Santhosh Kumar-for Govt.~~
None for the applicant.

Order (by Hon'ble VC)

Neither the applicant nor his learned counsel is present despite a number of adjournments given because of their non-appearance. It appears that the applicant is not interested in prosecuting this application, which is dismissed for default and non-prosecution.


(A.V. Haridasan)
Judicial Member


(S.P. Mukerji)
Vice Chairman

21.6.90